

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 24 JUN 1993

APPLICATION NO(s).

225

193.

Applicant(s)

Respondent(s)

ant(s) Respondent(s)
R. Rajamani vs Regional Director
ESIC

1. R. Rajanna, UDE-Cashier
local office ESI Corporation
Wilson Garden, Bangalore-27.

2. The Regional Director, ESI Corporation
Regional office (Karnataka) NO.10
Brinny Fields, Bangalore-23.

3. The Director General, Head quarters
ESI Corporation, Kotha Road,
New Delhi - 110002

4. Sri. V.N. Holla, Advocate, NO. 317
12th A Main Road, 6th Block,
Rajaji Nagar Bangalore-10.

5. Sri. M. Papanna, Advocate NO. 99
Magadi Chord Road, Bangalore-40.

Receives Copies for R and cancelled (R)

~~John Sedall 7/29/8~~

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~STAY/INTERIM ORDER~~ passed by this Tribunal in the above said
application(s) on ---17.6.93---

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JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE.

DATED THIS THE 17TH DAY OF JUNE, 1993.

PRESENT:

Hon'ble Mr. Justice P.K.Shyamsundar, .. Vice-Chairman.

And

Hon'ble Mr.V.Ramakrishnan, .. Member(A)

APPLICATION NUMBER 225 OF 1993

Smt. R.Rajamma,
Upper Division Clerk - Cashier,
Local Office, E.S.I.Corporation,
Wilsongarden, Bangalore-27. .. Applicant.

(By Sri V.N.Holla, Advocate)

v.

1. The Regional Director,
Employees' State Insurance Corporation,
Regional Office (Karnataka),
No.10, Binny Fields,
Bangalore-560 023.
2. The Director General,
Head Quarters,
Employees' State Insurance Corporation,
Kotla Road, New Delhi-110 002. .. Respondents.

(By Sri M.Papanna, Advocate)

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This application having come up for hearing to-day, Hon'ble Vice-Chairman made the following:-

ORDER

Heard Mr. Holla, learned counsel for the applicant and Sri M.Papanna, learned counsel for the respondents. It is submitted alround that there is a decision of this Tribunal bearing on the question in controversy in this application rendered by this Tribunal in O.A.Nos. 133 to 138 of 1990 decided on 19-11-1991. We need hardly mention that we are bound by that

decision. But, then we are told the Supreme Court has since entertained a Special leave Petition in other matters bearing on the very controversy arising subsequently although, it would appear very strangely, the Tribunal's decision referred to supra itself was not taken up to the Supreme Court for consideration. Be that as it may, it seems to us we can find a way out of this impasse by making an order in terms as made in O.A.No.133 to 138 of 1990 referred to supra and at the same making it clear that the rights of the parties herein will always be regulated on the basis of whatever order is passed by the Supreme Court in the pending Special leave Petition supra. With these observations the above application stands disposed of. The financial benefits flowing from the disposal of this application stands limited to a period of one year prior to the presentation of the application. No costs.

Sd —

MEMBER(A)

Sd —

VICE-CHAIRMAN



TRUE COPY

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

24/6/93